

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL, (WZ) PUNE AT PUNE.
ORIGINAL APPLICATION NO. 18 OF 2025**

ADV. VAIBHAV BABAN SATAM**APPLICANTS**

V/s

THANE MUNICIPAL CORPORATION & ORS ---RESPONDENTS

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 8
MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY
(MCZMA) IS AS UNDER**

I, Abhay Madhukar Pimparkar, Age about 51 Years, the Member Secretary of the Respondent No. 8 abovenamed having my office address at 15th Floor, New Administrative Building, Mantralaya, Mumbai- 400 032 do hereby beg to state on solemn affirmation as under:

1. I say that I am the Member Secretary Of Respondent No.8, The Maharashtra Coastal Zone Management Authority (MCZMA), and am authorised to affirm the present reply affidavit on its behalf. I have examined the relevant records available in my office in respect of the above matter and am affirming the present Reply Affidavit based on the same.

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2. I say that the present Affidavit is being filed in compliance of order dated 06/01/2026 wherein the Present Respondent was directed to file a detailed Affidavit as to whether the site in question as informed by the Thane Municipal Corporation, fall within the CRZ area or not. TMC has provided the site photograph showing latitude and longitude. Hereto annexed and marked as **Annexure A** is the copy of site photograph showing latitude and longitude as provided by TMC.

3. I say that, as per the approved CZMP 2019, the TMC site falls partly within CRZ-I area and partly outside CRZ. I further say that as per the classification of CRZ areas, CRZ-I areas are environmentally most critical and “dumping of city or town wastes including construction debris, industrial solid wastes fly ash for the purpose of land filling” is a prohibited activity as per the provisions of CRZ Notification 2019. The maps showing the TMC site are hereto annexed and marked as **Annexure B**.

4. I say that, the present Respondent had written to the Respondent No.1 Corporation on 12/02/2026 to remove all the waste dumping/ debris from the site, the site be restored and an action taken report be submitted the present respondent in that regard. Respondent No.1 responded to the said letter by submitting an Action taken Report dated 04/03/2026 stating that the all the waste dumping/ debris has been removed and the Site has been restored. Also large scale plantation has been carried out at the site. The letter written by this respondent to Respondent No.1 dated 12/02/2026 is annexed herewith as **Annexure C**, the Action taken Report submitted by Respondent No.1 and the

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Authorization from MPCB dated 04/08/2025 as Annexure D And photographs of the site as Annexure E

(Abhay Madhukar Pimparkar)

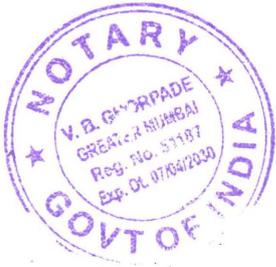
Place: Mumbai

Deponent

Director, Env&CC Department and

Member Secretary, MCZMA

Date: 09 MAR 2026



VERIFICATION

I, Abhay Madhukar Pimparkar, Age 51 years, Director, Environment and Member Secretary of the Maharashtra Coastal Zone Management Authority, having my office address at 15th Floor, New Administrative Building, Mantralaya Mumbai, do hereby verify & declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Verified at Mumbai on this ^{2nd} day of March, 2026.



Abhay Madhukar Pimparkar

(Abhay Madhukar Pimparkar)
Director, Environment & CC
and MS. MCZMA



Identified by me,

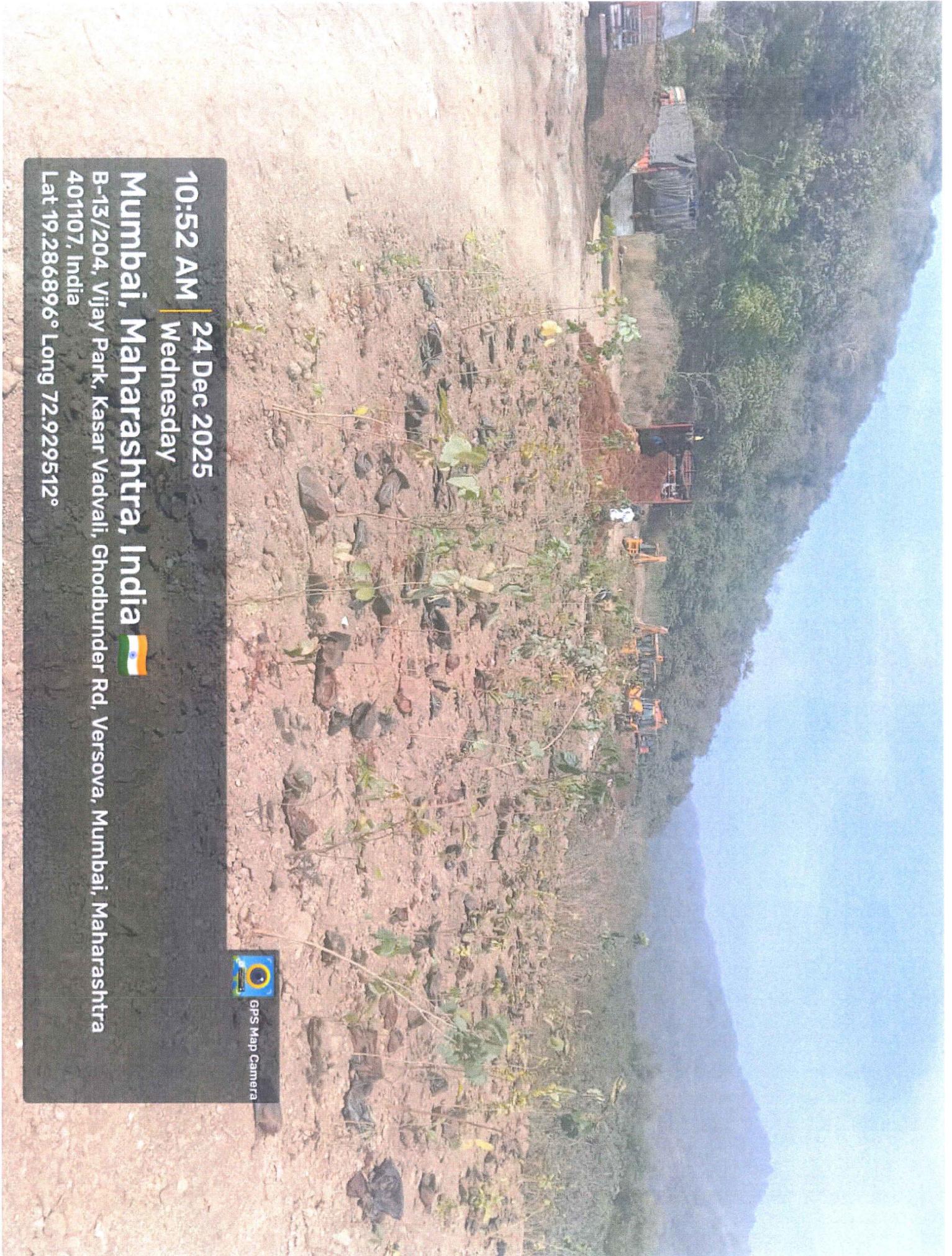


BEFORE ME

V. B. Ghorpade

ADV. V. B. GHORPADE
ADVOCATE & NOTARY
GOVT OF INDIA
Reg. No. 51187

NOTED & REGISTERED
Sr. No. 837 Page No. 052
Dated. 09 MAR 2026

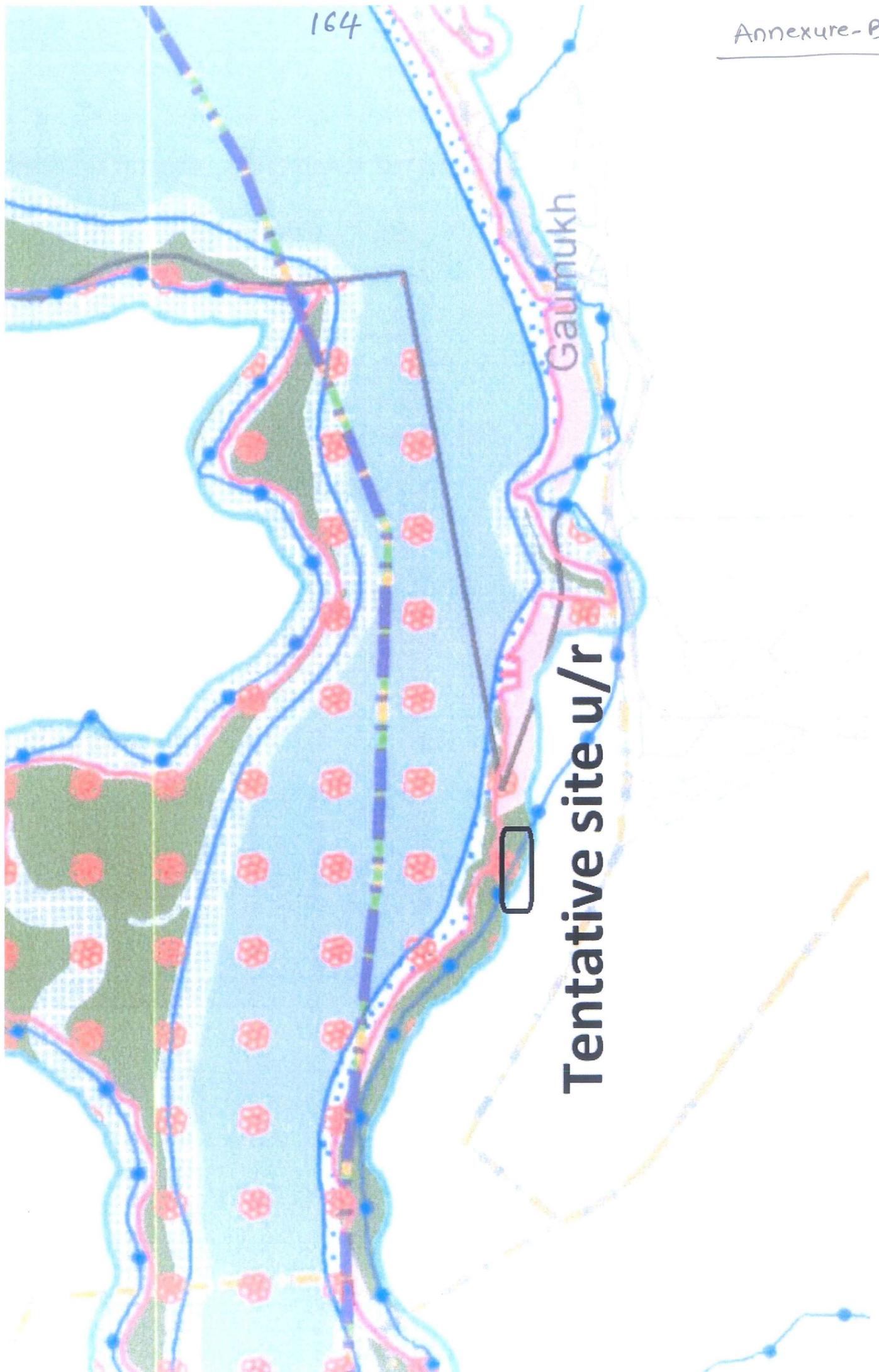


10:52 AM | 24 Dec 2025
Wednesday

Mumbai, Maharashtra, India 

B-13/204, Vijay Park, Kasar Vadvali, Ghodbunder Rd, Versova, Mumbai, Maharashtra
401107, India
Lat 19.286896° Long 72.929512°





Tentative site u/r

Gaumukh

MAHARSHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 22029388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.gov.in/>

No. OA 2026/ CR 2 / TC 4
 Office of the -
 Maharashtra Coastal Zone Management Authority,
 Environment Department, 15th floor,
 New Administrative Building, Mantralaya,
 Mumbai- 400 032.
 Date: 12.2.2026

URGENT NGT MATTER

To,
 Municipal Commissioner,
 Thane Municipal Corporation
 Panch Pakhadi, Thane- West
 District - Thane - 400602

SUB: Before National Green Tribunal, WZ, Pune
 Original Application No. 18 OF 2025

Adv. Vaibhav Baban SatamApplicants

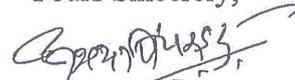
V/s

Thane Municipal Corporation and OthersRespondents

Dear Sir,

Your kind attention is requested on the application No. 18/2025 filed by Adv. Vaibhav Baban Satam versus Thane Municipal Corporation & Ors. The matter pertains to alleged unauthorized temporary dumping of City waste / debris at Ghodbunder, Thane area. The Hon'ble NGT directed the MCZMA to ascertain whether the said site is situated in CRZ area. As per directions of Hon'ble NGT, the TMC made available the site photographs having latitude & longitude (Copy attached) of the dumping to the Authority. From the said site photographs it is observed that the site is situated partly in CRZ area. Dumping of the city waste / debris in CRZ area, as per provisions of the CRZ Notification, 2019 is prohibited activity. It is hereby requested to ensure that city waste dumping/ debris is removed from the site and site is restored. Action taken report be submitted to the Authority at the earliest.

Yours Sincerely,


 (Abhay Pimparkar)

Director, Environment & CC, Dept, GoM
 and Member Secretary, MCZMA

Copy for information to:

1. Secretary, Environment & Chairman, MCZMA, Environment Dept, Room No. 217, Annexe Building, Mantralaya, Mumbai.
2. Chief Environment officer, Environment Dept, Pollution Control Cell, Thane Municipal Corporation, Thane
3. Select File- TC 4



दूरध्वनी: २५३३१२११
२५३३१५९०

ठाणे महानगरपालिका, ठाणे.
महापालिका भवन, सरसेनानी जनरल अरूणकुमार वैद्यमार्ग,
चंदनवाडी, पांचपाखाडी, ठाणे-४००६०२.

THE MUNICIPAL CORPORATION OF THE CITY OF THANE

Ref TMC/SWM/ ADMC/HO-1187

Dt. 4/3/26

To,
Hon. Director, Environment & CC, Dept,
Gom & Member Secretary MCZMA,
Maharashtra Coastal Zone Management Authority,
Environmental Department, 15th floor,
New Administrative Building, Mantralaya,
Mumbai- 400 032

Subject : Action taken report in the matter of National Green Tribunal, WZ, Pune Original Application No. 18 of 2025.

Ref No. : OA 2024/CR-2/TC-4, Date : 12.02.2026

With reference to above mentioned subject in the matter of National Green Tribunal, WZ, Pune Original Application No. 18 of 2025 filed by Adv. Vaibhav Baban Satam V/s Thane Municipal Corporation regarding alleged unauthorized temporary dumping of city waste / debris at Ghodbunder area where it was requested to submit the Action taken report at earliest.

It is respectfully submitted that from May 2025 onwards, the temporary storage of MSW at the said location was completely discontinued. Thereafter, systematic shifting of the accumulated waste to the designated processing facility has been done.

In the interim, permission was granted to Green Yatra for ecological restoration of the area where temporary storage of MSW done. The said land has now been fully restored, and Miyawaki plantation of approximately 34852 saplings has been successfully undertaken to create dense forest. The plantation work has been completed, and GPS-tagged photographs is annexed for reference.

Further, it is submitted that 97 TPD Solarized Mechanical Composting Plant will be constructed on Survey No. 20 and necessary authorization Consent to Establish from the Maharashtra Pollution Control Board (MPCB) have been duly obtained. Copy of the said approval is annexed herewith.

In view of the above, it is respectfully submitted that:

1. The site referred to in the present matter has not been used for storage of MSW since May 2025.
2. The accumulated waste has been removed.
3. The land has been fully restored.
4. Large-scale plantation has been carried out over the said location.

Thane Municipal Corporation has taken all necessary corrective and remedial measures in the interest of environmental protection and public health.

We request you to kindly accept this action taken report.

List of Attachments:

- Green Yatra Permission letter from TMC.
- GPS-tagged Plantation Photographs
- MPCB Authorization for 97 TPD Solarized Composting Plant.



(Prashant Rode)

Additional Municipal Commissioner-2
Thane Municipal Corporation, Thane

MAHARASHTRA POLLUTION CONTROL BOARD

Tel:
Fax:
Website: <http://mpcb.gov.in>
Email:



No: BO/Consent-committee-under-Chairmanship-of-MS/MSW_AUTH/MS-HQ/MSW_AUTH/2508000003

Dated:04/08/2025

FORM -II

[See - Rule 16 (1)]



Your Service is Our Duty

To,
The Municipal Commissioner,
Thane Municipal Corporation

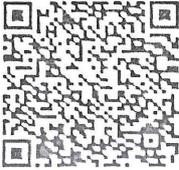
Subject: Authorization under sub-Rule 16 (e) of the Solid Waste Management Rules, 2016

Reference: Your online application for grant of authorization UAN No. MPCB-MSW_AUTH-0000001017 dated 30/07/2024

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Commissioner, Thane Municipal Corporation having administrative office at Mahapalika Bhavan, Dr. Almeida Road, Chandan Wadi, Pachpakhadi, Thane West, Maharashtra to set up and operate solid waste processing / Recycling / treatment facility - Decentralized In-vessel Solarized mechanical composting Project (100 MT/day) at Sr. No. 20/1, Gaimukh, Jakat Naka, Mauje Bhainderpada, Tal. & Dist. Thane on the terms and conditions (including the standards to be complied with) attached to this authorization.

1. The authorization is hereby granted to set up and operate solid waste processing / Recycling / treatment /disposal facility - Decentralized In-vessel Solarized mechanical composting Project (100 MT/day).
2. The Solid Waste Management authorization is valid for the period up to **30-06-2030**
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
7. The Corporation shall strictly follow the EIA Notification, 2006.
8. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development.

9. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
10. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
11. Corporation shall make an application for renewal of the Authorization at least 60 days before the date of the expiry of the Authorization.
12. This is issued with the approval of Consent Committee of the Board in its sixth meeting held on 22/07/2025.



Avinash

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Signed by: Dr. Avinash Dhakne
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2025-08-04 12:41:03 IST

Copy f. w. cs-

1. The District Collector, Thane - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy To:

1. Regional Officer, MPCB, Thane / Sub Regional Officer, MPCB, Thane | For necessary action and follow up.
2. Master File.

ANNEXURE -I

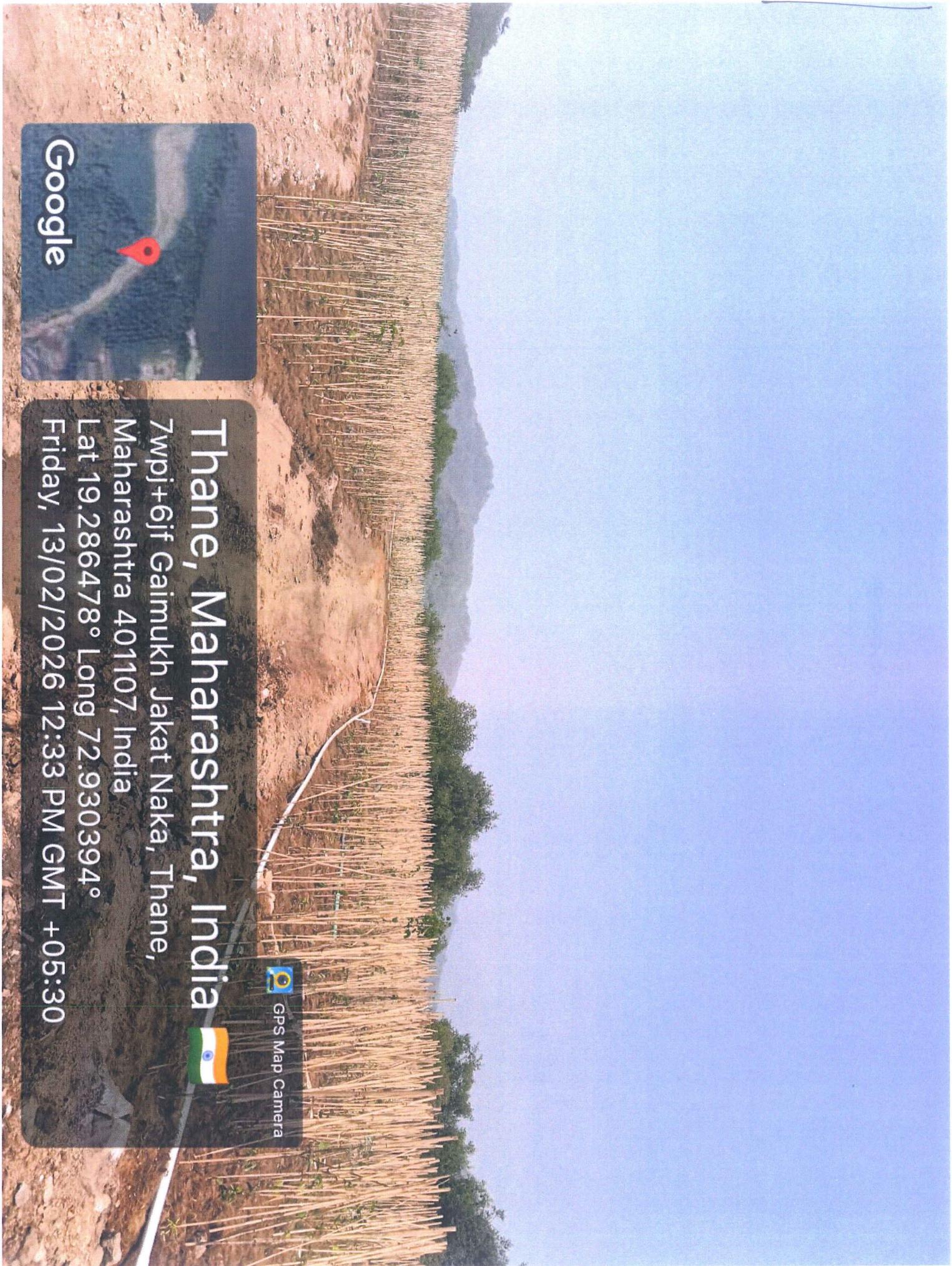
Terms & Conditions to Operate Municipal Solid Waste Processing site at following location by The Municipal Commissioner, Thane Municipal Corporation as mentioned below.

- 1 100 MT/Day of Solid Waste generated shall be processed and disposed as below:

Sr.No.	Operating Agency	Location of Waste processing site	Municipal Waste	Method of Treatment
1	LAHS Green India Pvt. Ltd.	Sr. No. 20/1, Gaimukh, Jakat Naka, Mauje Bhainderpada, Tal. & Dist. Thane	100.00 MT/ Day	1. Decentralized In-vessel Solarized mechanical composting

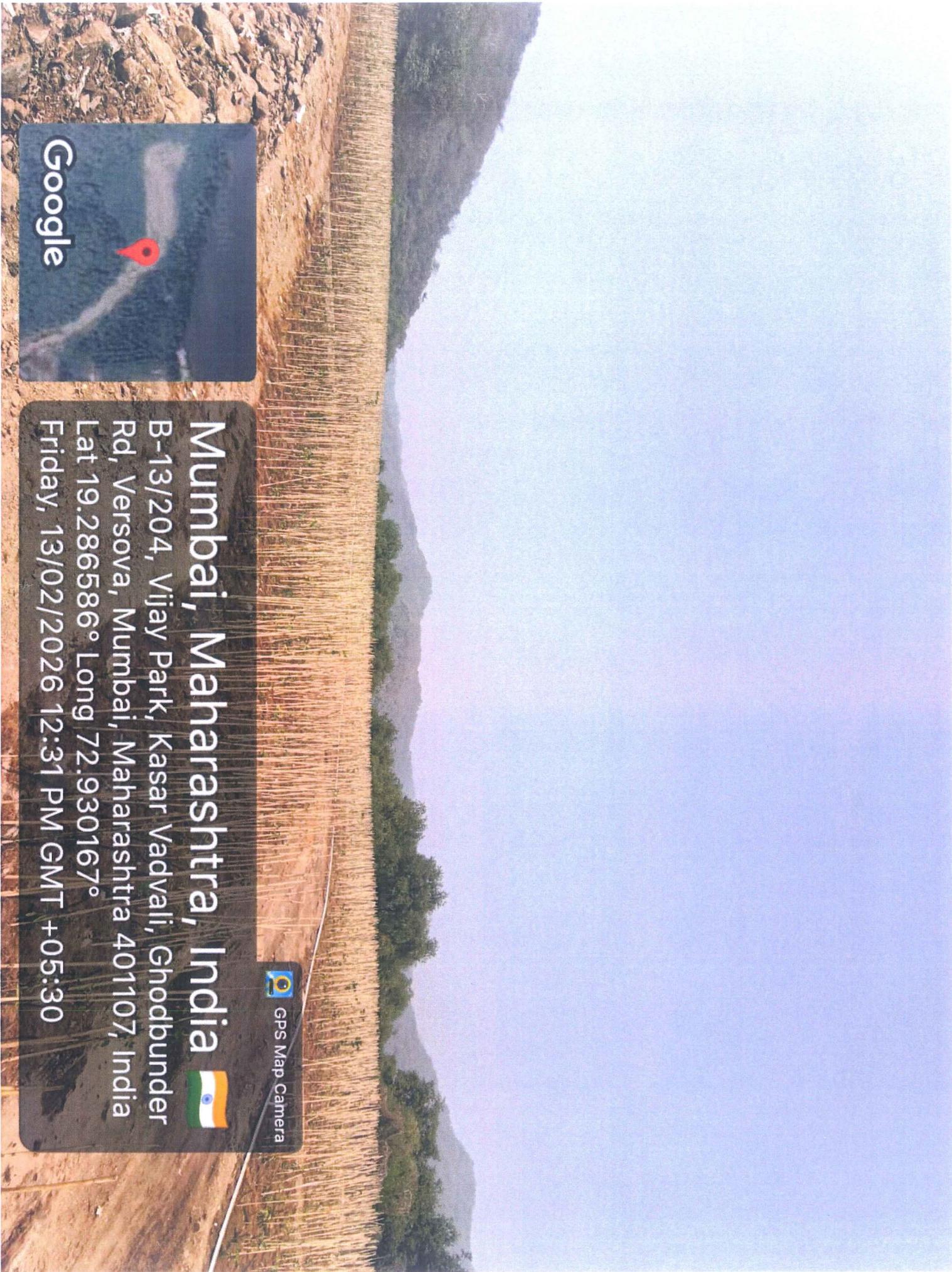
2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. The Corporation shall submit its annual report in Form-IV to Maharashtra Pollution Control Board and the Secretary-in-Charge of the Department of Urban Development of the concerned State or Union Territory in case of metropolitan city and to the Director of Municipal Administration or Commissioner of Municipal Administration or Officer in-Charge of Urban local bodies in the state in case of all other local bodies of state on or before the 30th day of June every year.
4. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development, Department in metropolitan cities and to the District Collector in all other cases.
5. The inert created during handling and processing of MSW shall be properly land filled at authorized site.
6. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
7. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor used for MSW collections.
8. Raw waste material shall not be dumped/stored temporary at this site.
9. All recyclable material shall be segregated at source and before receiving at disposal site.
10. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the Corporation/Council
11. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the Corporation/Council.
12. Corporation shall submit Bank Guarantee of Rs. 5 lacs towards compliance of authorization conditions to the Board within 15 days period from issuance of this authorization, which will be valid for a period of five year.
13. Corporation shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
14. The Corporation shall design and set up the facility as per the technical guidelines issued by the Central Pollution Control Board in this regard from time to time and the manual on solid waste management prepared by the Ministry of Urban Development

15. The Corporation shall be responsible for the safe and environmentally sound operations of the solid waste processing and or treatment facilities as per the guidelines issued by the Central Pollution Control Board from time to time and the Manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
16. Corporation of the facility shall disposed off inert material/ residue, as per Solid Waste Management Rule, 2016.
17. Corporation of the facility shall not extract ground water without approval from Central Ground Water Authority (CGWA).
18. Corporation of the facility shall ensure that, during the Manson adequate preventive measures are taken to erosion of MSW from site and doesn't flow in to the drain and adjacent area.
19. Corporation of the facility shall provide proper leachate collection and treatment system for treatment of generated leachates.
20. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.
21. Corporation shall provide Buffer Zone around the solid waste processing and disposal facility as per CPCB guidelines by carrying out study of area and solid waste management Rules, 2016.
22. This is issued with the approval of Consent Committee of the Board in its sixth meeting held on 22/07/2025.



Thane, Maharashtra, India
Zwpj+6jf Gaimukh Jakat Naka, Thane,
Maharashtra 401107, India
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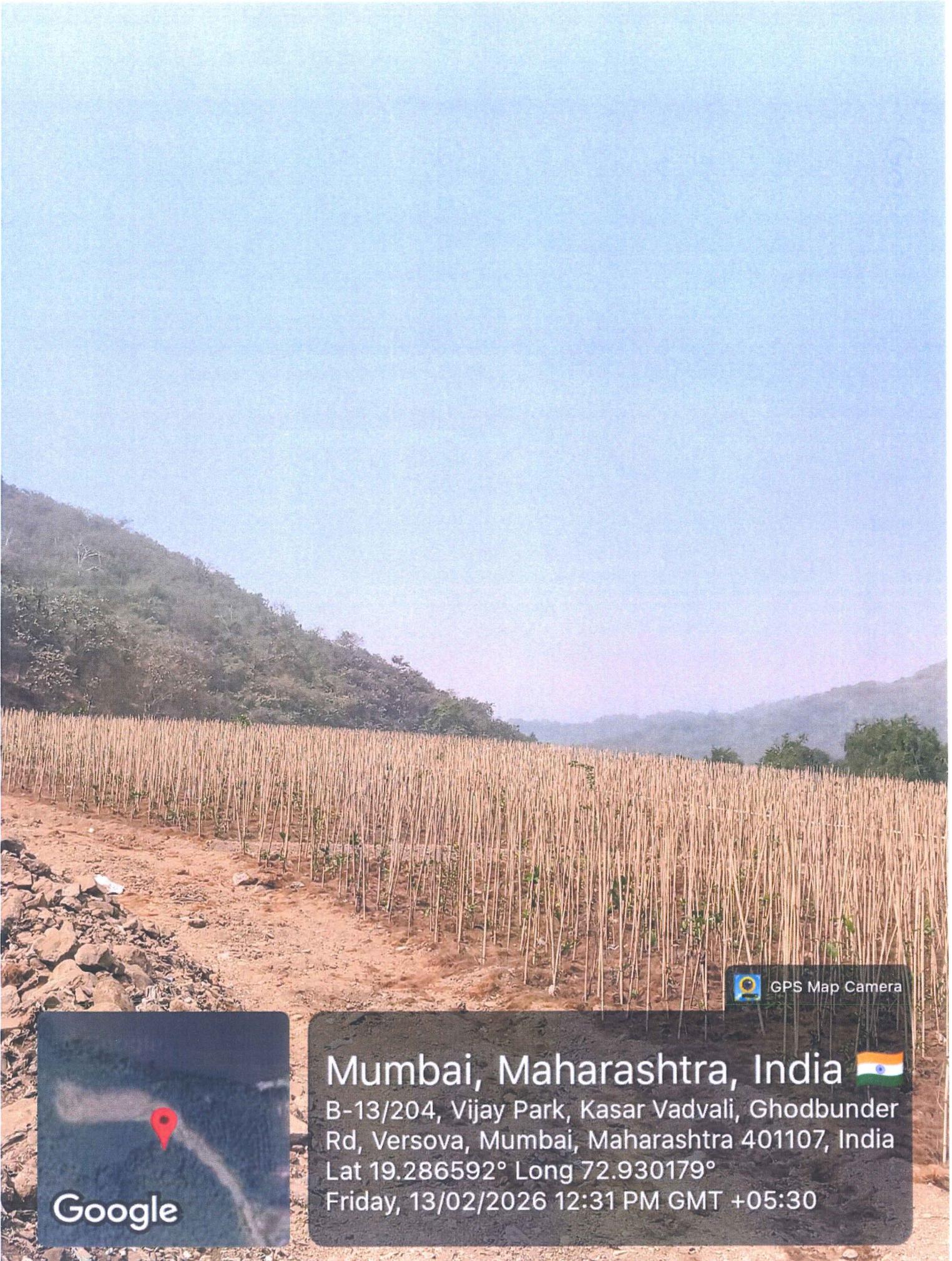
GPS Map Camera

Mumbai, Maharashtra, India



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Friday, 13/02/2026 12:31 PM GMT +05:30

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 GPS Map Camera



Google

Mumbai, Maharashtra, India 
B-13/204, Vijay Park, Kasar Vadvali, Ghodbunder Rd, Versova, Mumbai, Maharashtra 401107, India
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